

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:706
ANSWERED ON:05.03.2007
CONSENT OF FARMERS FOR ACQUISITION OF LAND
Kanodia Shri Mahesh Kumar

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether any demand is being raised to obtain the consent of farmers regarding acquisition of their land for Non-agricultural purpose in the country;
- (b) if so, whether Government has considered any proposal in this regard; and
- (c) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI KANTILAL BHURIA)

(a) to (c): Land is a State subject. Each State has its specific land acquisition policy based upon the Land Acquisition Act. Acquisition of land by the state Government for various purposes is governed by their respective policies and procedures in consultation with farmers. Government of India is implementing a Centrally Sponsored Programme for Strengthening State Land Use Board under Macro Management of Agriculture in country. State Land Use Boards have been constituted in almost all States and Union Territories under the Chairmanship of the Chief Ministers or other Senior functionaries of the State Governments. One of the mandates of the State Land Use Board is to take suitable steps to prevent the conversion of agricultural land for non-agricultural purposes.